

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar Judicial)

No.: 14270/168/HCLSC/SG

Dated: 15/3/2018

NOTIFICATION

Subject:- National Lok Adalat on 14-04-2018.

As per the calendar of activities for the year 2018, issued by the Hon'ble National Legal Services Authority, directions of the Hon'ble State Legal Services Authority and Hon'ble High Court Legal Services Committee a National Lok Adalat is scheduled to be held in the premises of Hon'ble High Court, Srinagar on 14-04-2018 for the amicable settlement of the following types of cases:-


Pending in the Courts (Which are reflected on National Judicial Data Grid):-

1. Criminal Compoundable offence.
2. NI Act Cases under Section 138.
3. Bank Recovery Cases.
4. MACT Cases.
5. Matrimonial Disputes.
6. Labor Disputes.
7. Land Acquisition Cases.
8. Service Matters relating to pay and allowance and retrial benefits.
9. Electricity and water bills (Excluding non-compoundable).
10. Revenue Cases (Pending in District Courts and High Courts)
11. Other Civil Cases (Rent Easmentary Rights, injuction suits, specific performance suits) etc.

Pre-litigation matters:-

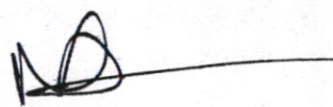
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11. Other Civil Cases (Rent Easmentary Rights, injuction suits, specific performance suits) etc

In this connection, all the concerned especially Advocates, Government Departments, Different Insurance Companies, Financial Institutions, Banks and Private Litigants who are desirous of getting their Pre-litigation and pending cases amicably settled before the National Lok Adalat, are asked to furnish the particulars of their respective cases to this Registry by or before 27-03-2018 so that priority may be given to the said cases in the preparation of the cause list.


15/3/18
Mohammad Yousuf Wani
Registrar Judicial
High Court of I&K Srinagar

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice (Patron-in-Chief) J&K State Legal Services Authority, Jammu for kind information of his Lordship – Hon'ble The Chief Justice.
2. Member Secretary, J&K State Legal Services Authority, Jammu for information of his Lordship- Hon'ble the Executive Chairman.
3. Secretary to Hon'ble Chairman J&K High Court Legal Services Committee for information of his lordship- Hon'ble Chairman.
4. Secretary, J&K High Court Bar Association, Srinagar for information.
5. Commissioner Secretary, Department of Revenue, New Secretariat Jammu, for information & Necessary Action.
6. Labor Commissioner Kashmir, Srinagar for information and necessary action.
7. Regional/Divisional Manager Oriental Insurance Ltd.
8. Regional/Divisional Manager Bajaj Allianz Insurance Company Ltd.
9. Regional/Divisional Manager United New India Company Ltd.
10. Regional/Divisional Manager National Insurance Company Ltd.
11. Regional/Divisional Manager ICIC Lombard Company Ltd.
12. Regional/Divisional Manager State Bank of India Kashmir/Srinagar.
13. Regional/Divisional Manager Bank of India Kashmir/ Srinagar.
14. Regional/Divisional Manager Bank of Baroda Kashmir/Srinagar.
15. Regional/Divisional Manager UCO Bank Kashmir/Srinagar.
16. Regional/Divisional Manager Canara Bank Kashmir/Srinagar.
17. Regional/Divisional Manager Yes Bank Kashmir/Srinagar.
18. Regional/Divisional Manager J&K Bank Kashmir/Srinagar.
19. Regional/Divisional Manager HDFC Bank Kashmir/Srinagar.
20. Regional/Divisional Manager Axis Bank Kashmir/ Srinagar.
21. Regional/Divisional Manager Punjab National Bank Kashmir/Srinagar for information and necessary action.
22. Director information Kashmir, Srinagar for publication of the notification in the reputed daily newspaper of Kashmir & Jammu.
23. Director Doordarshan, Srinagar for publication of the notification through earliest news bulletin.
24. Director Radio Kashmir for announcement of the notification through earliest news bulletin.
25. I/C NIC High Court of Jammu and Kashmir wing Srinagar for uploading the notification on the Official website of the High Court, Srinagar.
26. Office copy.


(Mohammad Yousuf Wani)
Registrar Judicial
High Court of J&K Srinagar.